ITEM NO.25 COURT NO.1 SECTION PIL-W

SUPREME COURT OF INDIA RECORD OF PROCEEDINGS

Writ Petition(Civil) No.1135/2020

ADITYA DUBEY (MINOR) & ANR.

Petitioner(s)

VERSUS

UNION OF INDIA & ORS.

Respondent(s)

(IA No. 98165/2021 - APPROPRIATE ORDERS/DIRECTIONS)

Date: 28-10-2021 This Writ Petition was called on for hearing today.

CORAM:

HON'BLE THE CHIEF JUSTICE HON'BLE MR. JUSTICE SURYA KANT HON'BLE MS. JUSTICE HIMA KOHLI

For Petitioner(s)

Mr. Vikas Singh, Sr. Adv.

Mr. Nikhil Jain, AOR

Mr. Meenesh Kumar Dubey, Adv.

Ms. Deepika Kalia, Adv.

Mr. Satya Prakash, Adv.

For Respondent(s)

Mr. Tushar Mehta, SG

Ms. Aishwarya Bhati, ASG

Mr. Gurmeet Singh Makker, AOR

Ms. Suhasini Sen, Adv.

Mr. Navanjay Mahapatra, Adv.

Ms. Archana Pathak Dave, Adv.

Ms. Ranjeeta Rohatgi, Adv.

Ms. Uttara Babbar, AOR

Mr. Anil Grover, Sr.AAG, Haryana

Ms. Noopur Singhal, Adv.

Mr. Satish Kapoor, Adv.

Mr. Sanjay Kumar Visen, AOR

Ms. Jyoti Mendiratta, AOR

Mr. Kaushal Yadav, AOR

Mr. Kamlendra Mishra, AOR

UPON hearing the counsel the Court made the following O R D E R

At the commencement of hearing of this Writ Petition, Mr. Tushar Mehta, learned Solicitor General appearing for Respondent No.1 — Ministry of Environment, Forest and Climate Change has filed an affidavit along with Status Report with respect to steps taken by the Union of India, Commission for Air Quality Management in National Capital Region and Adjoining Areas and the Central Pollution control Board in the Court today.

We have perused the said affidavit along with the status report and the same is taken on record.

Learned counsel appearing for Respondent No.1 is directed to serve a copy of the Affidavit as also the Status Report to the other side immediately.

Let Mr. Vikas Singh, learned Senior counsel appearing for the petitioners examine the said affidavit and status report and make suggestions, if any, and incorporate the same therein.

Learned counsel appearing for the Government of National Capital Territory of Delhi is directed to file affidavit with regard to steps taken by the Delhi Government in this behalf and serve a copy thereof to the Union of India and States of U.P., Punjab & Haryana.

List the matter immediately after Diwali Holidays.

In the meantime, learned Solicitor General is directed to take necessary steps towards control of the pollution.

(VISHAL ANAND)
ASTT. REGISTRAR-cum-PS

(R.S. NARAYANAN)
COURT MASTER (NSH)